

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
MUMBAI**

REGIONAL BENCH – COURT NO.405

**Service Tax Appeal No. 90040 of 2018**

(Arising out of Order-in-Appeal No. NA/GST-A-III/MUM/38/18-19 dated 27/04/2018 passed by the Commissioner of CGST & CX, Appeals-III, Mumbai)

**M/s Synergie Services**

.....Appellant

Building 246/254 ESA Ali Palace DR  
Ambedkar Road Byculla E  
Mumbai, Maharashtra-400027

VERSUS

**C.C.G.S.T., Mumbai Central**

.....Respondent

Null 9<sup>th</sup> floor, Piramal Chambers,  
Jijibhoy Lane, Lalbaug, Parel,  
Mumbai, Maharashtra-400012

**APPEARANCE:**

Mr. Pankaj Pai, Consultant for the Appellant  
Mr. Dharmendra Singh, Suuperintendent Authorised Representative for the Respondent

CORAM:

**HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)**

**FINAL ORDER NO. A/85545/2020**

Date of Hearing: 11.03.2020

Date of Decision: 11.03.2020

**PER: AJAY SHARMA**

Learned Counsel for the Appellant submits that the Appellants have applied under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 with the Competent Authority and the said authority has already issued a discharge certificate in the form of SVLDRS-4 for full and final settlement of tax dues under Section 127 of the

Finance Act, 2019 r/w Rule 9 of the Sabka Vishwas (Legacy Dispute Resolution) on 02.01.2020.

2. In view of the above, the Appeal filed by the Appellant before this Tribunal ceases to exist and is accordingly dismissed as withdrawn.

(Order pronounced in the open Court)

**(Ajay Sharma)**  
**Member (Judicial)**

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